

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

29

C.P.(IB)-3216(MB)/2019

CORAM :

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **19.11.2019**

Name of the Parties: Maharashtra Gujarat Transport Co
V/s.
Hindustan Construction Co Ltd

SECTION 7 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the parties present. Consent Terms have been filed in the matter evidencing settlement of the claim of the Operational Creditor, which is taken on record and the **C.P.(IB)-3216(MB)/2019** is **dismissed as withdrawn** in accordance with the Consent Terms. Liberty is granted to the Operational Creditor to approach this Tribunal again in case there is a default.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

19.11.2019/svr